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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 22/10/NCLT/AHM/2017

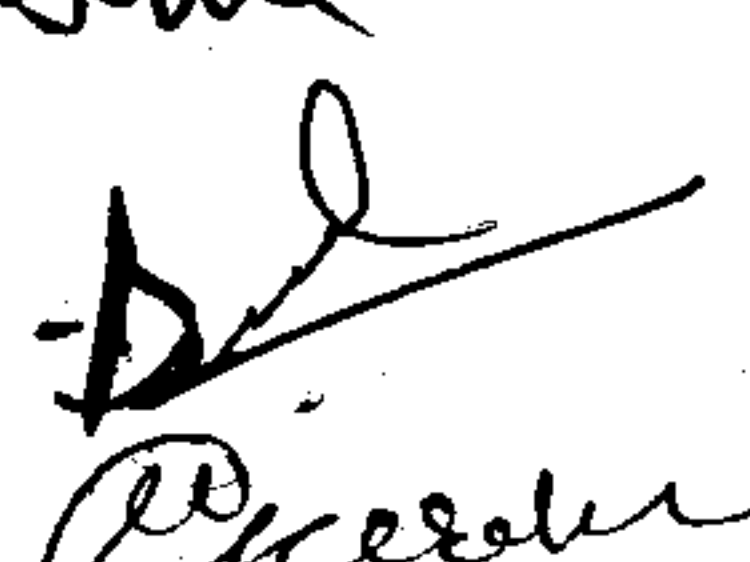
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.05.2017**

Name of the Company: Micro Forge (India) Ltd.
V/s.
State Bank of India

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	RAJESH BOHRA	ADVOCATE COUNSEL	Corporate Applicant	Adve
2.	SIDDHARTHA SAMAL & NISHA PARIKH	ADVOCATE	State Bank of India	 9825721620

ORDER

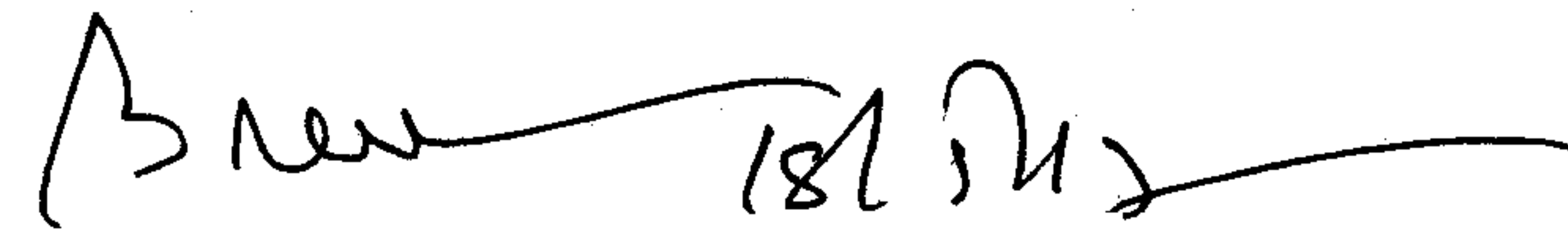
Learned Advocate Mr. Rajesh Bohra present for Corporate Debtor/ Petitioner.
Learned Advocate Mr. Siddharta Samal present for Financial Creditor/ Respondent
no. 1. None present for other Respondents.

Learned Advocate Mr. Siddharta Samal filed Vakalatnama for Financial Creditor/
Respondent no. 1.

Petitioner filed documents relating to the proceedings before the DRT and BIFR.

Petitioner filed proof of service on the Financial creditor.

List the matter on 23.05.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 18th day of May, 2017.